

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.322/TL/2024

Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of Transmission License to NERGS-I Power Transmission Limited.

Petitioner : NERGS-I Power Transmission Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **19.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Poonam Verma Sengupta, Advocate, NREGSPTL
Shri Saunak Rajguru, Advocate, NREGSPTL
Shri Pradyumn Amit Sharma, Advocate, NREGSPTL
Shri Piyush Sachdev, Advocate, APDCL
Shri Lalit Narayan Kar, Advocate, APDCL
Shri Akshayvat Kislay, CTUIL
Shri Swapnil Verma, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Respondent, APDCL, submitted that proposal regarding exploring the possibility for mutual realignment of the transmission scheme and generation to avoid the impending mismatch and idling of the transmission assets to be constructed under the scheme is required to be discussed further and requested for four weeks' time to place on record the outcome of the Board meeting.

2. The learned counsel for the Petitioner opposed the time sought by APDCL and submitted that any further delay would adversely impact the project timelines and financial structuring.

3. The representative of CTUIL submitted that a meeting has already been held, and the available options remain open. He suggested that APDCL be granted a shorter time to file the minutes of the Board meeting.

4. After hearing the learned counsel for the parties, the Commission directed the Petitioner and APDCL to file an affidavit within two weeks the outcome of the meeting



dated 28.1.2025. The APDCL was directed to place on record a copy of the minutes of the meeting to be held between the Petitioner and APDCL within two weeks.

5. The Petition will be listed for the hearing on **13.3.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)